

Misc. CrI. (bail) Case No. 30 of 21

03-02-2021

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioner Abu Bakar Siddique apprehending arrest in connection with Tezpur P.S. case no. 94/2021 (corresponding G.R. Case No. 160/2021) U/s 380/392 of IPC.

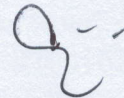
Case diary, as called for, has been received and perused the same. Also heard Id. counsel for both the sides.

It appears that the I.O. has recorded the statements of a number of witnesses who saw the alleged incident which took place on 05.01.2021 but from the perusal of those statements, I am of the view that custodial detention of the present accused petitioner cannot be said to be necessary for the purpose of the investigation of this case.

Therefore, the prayer for pre-arrest bail stands allowed. It is directed that in the event of arrest of the present alleged petitioner in connection with the aforesaid case, he shall be allowed to go on bail of Rs. 5000/- (Rupees five thousand) only with one surety of like amount to the satisfaction of the Investigating Officer on condition that the accused petitioner shall extent all necessary cooperation towards investigation of the case whenever so called for.

Let the case diary be sent back.

Misc. Case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

Addl. Sessions Judge
Sonitpur, Tezpur